

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

14. I.A. 2562/2022

I.A. 2564/2022

I.A. 2566/2022

IN

C.P.(IB)-3208(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: Raunak Mercantile and Trading Private Limited

V/s

Alankrit Mercantile Private Limited.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Akshita Jain, counsel appearing for the Liquidator is present through
virtual hearing.

I.A. 2562/2022

The above Interlocutory Application is filed by the Liquidator for taking the
Preliminary Report under Regulation 13 and/Asset Memorandum Report
under Regulation 34 of IBBI (Liquidation Process) Regulation, 2016 on record.

Accordingly, the above Interlocutory Application is **allowed**, and the Asset
memo report is taken on record.

I.A.2564/2022

The above Interlocutory Application is filed Liquidator for taking the Progress
Report under Regulation 15 of IBBI (Liquidation Process) Regulation, 2016 on
record.

Accordingly, the above Interlocutory Application is **allowed** and the same is taken on record.

I.A.2566/2022

The above Interlocutory Application is filed Liquidator for taking the List of Stakeholder under Regulation 31 (2) of IBBI (Liquidation Process) Regulation, 2016 on record.

Accordingly, the above Interlocutory Application is **allowed** and the same is taken on record.

List this matter on **28.11.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
//SKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)